

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.531/2016**

This the 10<sup>th</sup> day of March, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member, (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Anjum Bhardwaj  
S/o Late Shri S.K.Bhardwaj,  
R/o 2/2, Tehsildar House, Near Transformer,  
Prem Gali, Village Babarpur,  
Delhi-110032. ... Applicant

(By Advocate : Shri B.R.Sharma)

**Versus**

East Delhi Municipal Corporation,  
Through its Commissioner,  
Udyog Sadan, Patpar Ganj Industrial Area,  
Delhi. ... Respondents

(By Advocate: Ms.Seema Dolo for Ms.Manisha Singh)

**ORDER(ORAL)**

**By Hon'ble Mr.Justice M.S. Sullar,M(J):**

Having heard the learned counsel for the parties, having gone through the record with their valuable assistance, the main OA is disposed of with the direction to the respondent to consider the reply of the applicant submitted in pursuance of the charge sheet dated 11.12.2015 (Annexure P-1) in accordance with law, before proceeding further in the departmental inquiry,

**(Nita Chowdhury)  
Member(A)**

**(Justice M.S. Sullar)  
Member(J)**

/rb/